

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NOS. 216, 217 & 218 OF 2017 &
IA NO. 248 OF 2018**

Dated: 22nd February, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Delhi Bar Association

.... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. B.P. Agarwal

Counsel for the Respondent(s) : Mr. Divyanshu Rai
Mr. Nikhil Nayyar for R-1

Mr. Anupam Varma
Mr. Rahul Kinra
Mr. Anurag Bansal for R-2

ORDER

**IA NO. 248 OF 2018 in APPEAL No. 218 of 2017
(Appl. for condonation of delay in filing rejoinder)**

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in

filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

Appeal Nos. 216, 217 & 218 of 2017

Learned counsel for the appellant states that he is adopting the rejoinder filed in Appeal No. 218 of 2017 to Appeal Nos. 216 & 217 of 2017 also.

It is represented by learned counsel for the parties that pleadings are complete. List these matters for hearing on **17.05.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk